

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ADI AUTOMOTIVES PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	ADI AUTOMOTIVES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	16-03-2004
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300HR2004PTC035338
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Off.: 58 KM Milestone, Delhi Jaipur Highway Binola Industrial Zone, Gurgaon, Haryana-122413.
6.	Insolvency commencement date in respect of corporate debtor	08-01-2020
7.	Estimated date of closure of insolvency resolution process	06-07-2020 (180th day from the Insolvency Commencement Date)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Name: SANJAY KUMAR DEWANI Reg. No.: IBBI/IPA-001/IP-P00423/2017-18/10746
9.	Address & email of the interim resolution professional, as registered with the board	Address: 133, Bhagirathi Appts, Plot No.13/1, Sector-9, Rohini, New Delhi-110085 Email : sanjaydewani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D-55, Defence Colony, New Delhi-110024. Email : cirp.aapl@gmail.com
11.	Last date for submission of claims	22-01-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Details of authorized representatives : Not Applicable

Notice is hereby given that the National Company Law Tribunal (Chandigarh Bench) has ordered the commencement of Corporate Insolvency Resolution Process of **ADI AUTOMOTIVES PRIVATE LIMITED** on **08-01-2020**

The creditors of **ADI AUTOMOTIVES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **22-01-2020** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/01/2020

Place: New Delhi

SANJAY KUMAR DEWANI

Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P00423/2017-18/10746

